

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.1 - IA/696(AHM)2024
in
CP(IB)/188(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Neesa Agritech and Foods Limited

.....Respondent

Order delivered on: 01/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.

For the Respondent :

ORDER

IA/696(AHM)2024

Heard Learned Counsel for the applicant.

Extension of CIRP is granted from 24.04.2024 for 45 days as certain additional claims submitted and Resolution Plans are pending for approval. RP directed to complete the process without further extension. In view of the above, IA 696 of 2024 is disposed off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)